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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 40/7/NCLT/AHM/2017**

Coram:

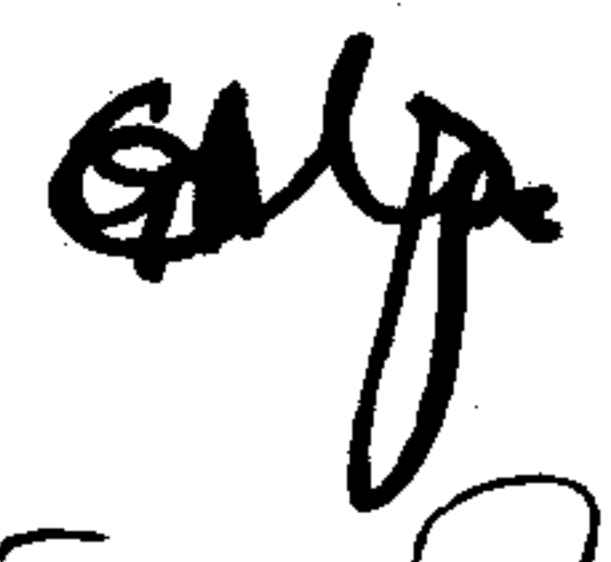

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2017**

Name of the Company: State Bank of India  
V/s.  
Essar Steels Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	MR. AMEYA GOKHALE	} ADVOCATE - APPLICANT -	- 
2.	MS. GRISHMA AHUJA		
	Keyur Gandhi	ADVOCATE RESPONDENT	

**ORDER**

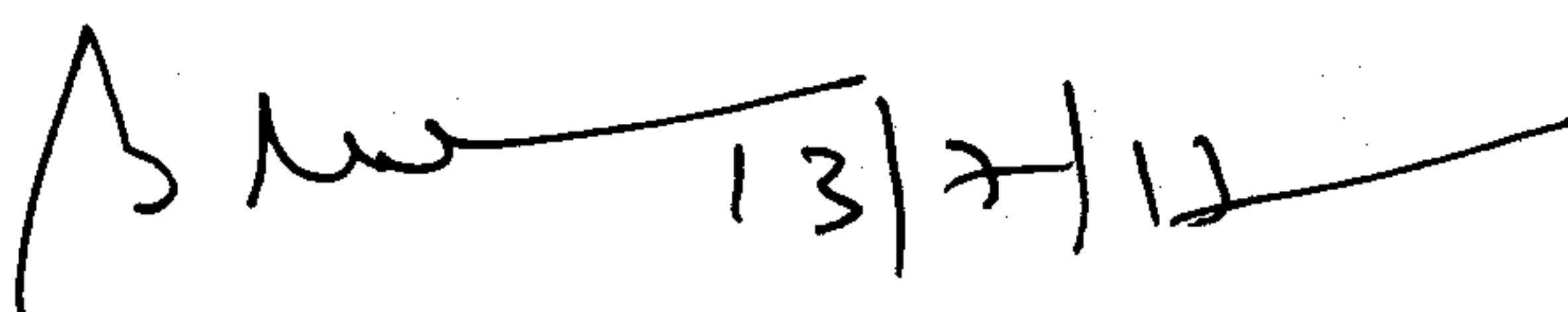
Learned Advocate Mr. Ameya Gokhale with Learned Advocate Ms. Grishma Ahuja present for Financial Creditor/ Applicant. Learned Advocate Mr. Keyur Gandhi present for Respondent.

Learned Counsel Appearing for Respondent filed the order of the Hon'ble High Court of Gujarat dated 12.07.2017 made in Special Civil Application no. 12434/2017 which reads as follows

*"Heard Learned Senior Advocate Mr. Mihir Thakore with learned Senior Advocate Mr. Saurabh Soparkar with Learned Senior Advocate Mr. Mihir Joshi with Learned Advocate Mr. Keyur Gandhi for the Petitioners. Learned Senior Advocate Mr. Darius Khambata appearing for Respondent no. 1, on his legs. The Court time is over. List the matter as part heard on tomorrow i.e. 13.07.2017. Order dated 04.07.2017 shall remain in force till then".*

In view of the above said order of the Hon'ble High Court of Gujarat and at the request of Learned Counsel for Respondent, list the matter on 18.07.2017.

List the matter on 18.07.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 13th day of July, 2017.